

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Review Application No. 08 of 2020
In
Company Appeal(AT) (Insolvency) No. 499 of 2019

IN THE MATTER OF:

Harkirat Singh Bedi **...Appellant**
Vs
The Oriental Bank of Commerce **....Respondent**

Present:

For Appellant: Ms. Anindita Mitra, Advocate
For Respondent: None

ORDER
(Through Virtual Mode)

28.09.2020 Learned Counsel for the Appellant submits that the arguing Counsel is not available. In this Application, notice is not yet issued. Learned Counsel for the Appellant is seeking time. We make it clear that the pendency of this Application will not come in the way of the proceedings which were initiated due to admission of the Application under Section 7 of IBC.

List this Application on **16th October, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)